- (d) whether the SEZ developer is liable to pay normal duties and taxes for the consumables and raw materials used for the surplus power generation; and
  - (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) In terms of guidelines issued on 27th February, 2009 regarding power generation, transmission and distribution in SEZs, power can also be supplied to Domestic Tariff Area.

- (c) The sale of power by the SEZs is subject to the provisions of Electricity Act, 2003, Electricity Rules, 2005 as amended from time to time and various power resolutions issued by the Ministry of Power and also subject to other stipulations issued from time to time.
- (d) and (e) A Power Plant set up as an infrastructure in the non-processing area by the developer will be entitled to fiscal benefits only for its initial setting up and no fiscal benefit will be admissible for its operation and maintenance.

## Increase in FDI in telecom sector

160. SHRIMATI GUNDU SUDHARANI:

SHRI JAI PRAKASH NARAYAN SINGH:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether there is a revised proposal for the consideration of Group of Ministers (GoM) for calculation of direct and indirect equity in sectors attracting cap on Foreign Direct Investment (FDI);
  - (b) if so, the details thereof; and
- (c) whether there would be any further increase in FDI in the telecom sector with the implementation of the revised proposal?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) No, Sir.

(b) and (c) Do not arise.

## Foreign investment in States

161. SHRIMATI KANIMOZHI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state: